Written Answers to		[17 AUG., 2012]	Starred Questions	27
1	2		3	
2.	2010-11		33	
3.	2011-12		87	
	Total:		191	

Education channels

*104. DR. CHANDAN MITRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government had decided to launch 1000 education channels;
- (b) if so, the details along with the salient features thereof;
- (c) the reasons for delay in its implementation; and
- (d) the fresh steps taken by Government for early launch of education channels across the country?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) and (b) Under the National Mission on Education through Information and Communication Technology (NMEICT) scheme, utilization of Direct to Home (DTH) for beaming various educational lectures has been visualized. In the Mission, it has been envisaged to have about 40-50 transponders from Indian satellites to enable telecast of 1000 DTH channels simultaneously. This would enable availability of one DTH channels for every subject for every class and in many of the regional languages. This would reduce the waiting time for watching the next lecture on that subject/topic or for repeat telecast based on demand. In the first instance, it has been decided that the Mission will launch about 50 DTH educational channels in a number of subjects at both undergraduate and postgraduate levels and for this Department of Space (DoS) has allocated two transponders on GSAT-8 to this Ministry.

(c) and (d) Up-linking of these education channels on DTH requires Wireless Planning Co-ordination (WPC) and Standing Advisory Committee for Frequency Allocation (SACFA) clearances, which stipulate No Objection Certificate (NOC) from Ministry of Information and Broadcasting (I&B). The Ministry of I&B has declined to grant NOC citing the reason that under their guidelines, approved by the Cabinet, only companies registered under Companies Act, 1956 can be given NOC for setting up the DTH channels. Since NMEICT is directly a part of MHRD, it does not fit into the definition of a company and, therefore, the NOC was denied. For resolution of this issue, this Ministry has already taken action to place the matter before Committee of Secretaries (CoS).